

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 1

CA No. 100/2019 (IB)-1654/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Eastern Electrodes & Coke Pvt. Ltd.

.....Applicant

Vs.

Parmatama Ferro Alloys Pvt. Ltd.

.....Respondent

Order delivered on 14.03.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Vikrant Pachnanda

For the Respondent : Mr. Mohit Nandwani, Adv.

Director : Mr. Alok Kumar Rai

For the IRP : Mr. Rakesh Kumar Jain

ORDER

CA No. 100/2019 is filed under Rule 11 of NCLT Rules, for withdrawal of the IB Application-1654/ND/2018. Learned counsel for the applicant states that the payment is made as per settlement by Corporate Debtor. IRP Mr. Rakesh Kumar Jain present in person and makes a statement that COC has not been informed. In view of the same, the present case is covered under the

judgment of the Hon'ble Supreme Court "Swiss Ribbons Private Limited & Another v. Union of India & Ors. Application is allowed in terms of prayers. Application is disposed of, as a consequence IB-1654/ND/2018 stands withdrawn and disposed of.

Order dasti.

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh